

Text Books for Delhi Schools

3754. Shri D. C. Sharma: Will the Minister of Education be pleased to state:

(a) whether it is a fact that the text books for primary and middle school students in Delhi and New Delhi are very frequently changed;

(b) whether it is a fact that in certain schools books are changed every year or every alternative year;

(c) if so, the reasons therefor; and

(d) the steps taken or proposed to be taken to put a stop to such changes at least to safeguard the interests of the children of the low income group who go in for the purchase of second-hand books?

The Minister of Education (Dr. K. L. Shrimali): (a) and (b). No, Sir.

(c) and (d). Do not arise.

Indo-Commercial Bank

3755. Shri Muthiah: Will the Minister of Finance be pleased to state:

(a) what action have Government taken in the case of Indo-Commercial Bank which was amalgamated with the Punjab National Bank to repay the depositors fully;

(b) what percentage of the deposit amounts has so far been repaid to the depositors of the Indo-Commercial Bank; and

(c) what steps are proposed to be taken by Government against the Directors of the Indo-Commercial Bank to collect large amounts lent by them on their security and for which those Directors of the said Bank are answerable?

The Minister of Finance (Shri Morarji Desai): (a) Payments to the depositors of the Indo-Commer-

cial Bank are to be made in accordance with the provisions of the scheme of amalgamation as sanctioned by the Central Government in February, 1961.

(b) Approximately 53 per cent of the amount due to the depositors has been paid, and further payments, if any, will be made, as and when the frozen assets of the Indo-Commercial Bank are realised by the transferee bank.

(c) The question whether any misfeasance proceedings can be instituted against the directors of the Indo-Commercial Bank is still under consideration.

Children of Ex-Political Sufferers

3756. Shri Sarkar Murmu: Will the Minister of Home Affairs be pleased to state:

(a) whether any aid is being given to the children of ex-political sufferers;

(b) if so, whether such aid is also given to the children of those ex-political sufferers who are at present not unemployed; and

(c) the criteria of the eligible candidates?

The Minister of State in the Ministry of Home Affairs (Shri Datar):

(a) to (c). Relief and rehabilitation of political sufferers is the concern of the State Governments who have formulated their own schemes for the purpose. In individual cases of hardship, assistance is also given to political sufferers from the Home Minister's Discretionary Grant. There is no provision for making direct financial grants to the children of political sufferers separately. The Government of India have, however, initiated a scheme for grant of educational concessions to the children of political sufferers in the States and the Union Territories. According to the scheme, the Centre will bear the entire cost of concessions in respect

of Union Territories and 50 per cent of the cost in respect of the States. The scheme covers all political sufferers whose income does not exceed Rs. 300 per mensem.

Staff Welfare Review Committee

3757. **Shri D. C. Sharma:** Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that the Staff Welfare Review Committee has submitted its report;

(b) if so, what are the main recommendations and the additional financial impact of those recommendations;

(c) whether it is a fact that the Committee has suggested appointment of more Junior Welfare Officers and if so, how many such officers are likely to be appointed; and

(d) the source from which those Junior Welfare Officers are proposed to be drawn?

The Deputy Minister in the Ministry of Home Affairs (Shrimati Chandrasekhar): (a) Yes.

(b) to (d). The recommendations of the Staff Welfare Review Committee cover all matters concerning the welfare of Central Government employees. These recommendations are under examination.

Thefts in Sarojini Nagar, New Delhi

3758. **Shri D. C. Sharma:** Will the Minister of Home Affairs be pleased to state:

(a) the number of thefts which took place in the houses in Sarojini Nagar during the last two months period;

(b) how many thefts took place during the day;

(c) how many such thefts have been traced;

(d) whether it is a fact that either the police security is inadequate or

unhelpful as timely help is not rendered as and when wanted; and

(e) if so, what steps are proposed to be taken to tighten security measures in areas which are exposed to thefts in cases where the houses are not surrounded by other buildings e.g. houses on the ring road or near the railway track?

The Minister of State in the Ministry of Home Affairs (Shri Datar):

(a) Seven (April-May 1962).

(b) Three

(c) Traced	3
Under investigation	3
Untraced	1

(d) No.

(e) The policing of isolated areas and newly developed colonies is kept under review by the Police authorities and necessary measures are taken wherever required

U.P.S.C. Examination for Income-tax Inspectors

3759. **Shri D. C. Sharma:** Will the Minister of Finance be pleased to state:

(a) whether it is a fact that a Union Public Service Commission examination has been or is proposed to be held to fill up the vacancies of Income-tax Inspectors;

(b) the number of vacancies to be so filled;

(c) the number of applications received;

(d) whether it is a fact that Third Division Graduates have not been allowed to take the examination whereas Intermediates have been allowed;

(e) whether there are any similar restrictions for I.A.S. recruitment;

(f) if not, what are the reasons for imposing such restrictions in the case of Income-tax Inspectors; and